

श्री तेजा सिंह स्वतंत्र : इसी तरह से बहुत से फौजियों को नेफा में जमीन दी गई थी। वे पैशनर हैं। उनको वहां बसाया गया था। लेकिन वह जमीन पथरीली थी। उनको वहां से आउस्ट कर दिया गया है और वे मारे मारे फिर रहे हैं। उनकी तरफ भी आपका ध्यान जाना चाहिये।

करनाल में एक बाका हुआ है। पांच सौ से ऊपर फैमिलीज को वहां बसाया गया था, उनको जमीन दी गई थी अठारह बीस साल पहले। उसको उन्होंने बोया, आबाद किया। अब उनको वहां से फिर निकाला जा रहा है। इस ओर आपका ध्यान जाना चाहिये।

अध्यक्ष महोदय : बाकी फिर कभी कह लेना।

श्री तेजासिंह स्वतंत्र : ला एण्ड आर्डर के बारे में एक बात मैं कहना चाहता हूँ। पंजाब में 75 आदमियों को विदाउट ट्रायल एरेस्ट कर के रखा गया। अब हरियाणा में एक नया दौर शुरू हुआ है। जींद के इलाके में पुलिस ने एक गांव में जा कर छापामारों एक कसबे में डकैतों को शकल में। इस चीज की तरफ भी आप ध्यान दें।

17.30 hrs.

STATEMENT RE: ALLEGED MANHANDLING OF MEMBER BY WILLINGDON HOSPITAL STAFF

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANRAR DIKSHIT) : Mr. Speaker, Sir, a young boy was involved in a car accident this morning in the North Avenue. He was taken to the Casualty Department of the Willingdon Hospital. The boy's uncle, an hon. Member of this House, was informed that the boy was not given adequate treatment. Therefore, the hon. Member himself went to the Hospital along with the boy. He wanted to go inside the Casualty Department but an official on duty at the gate stopped his entry. He was not permitted entry even after the Member had disclosed his identity. When the hon. Member insisted on going inside and meet the doctor, the Member is alleged to have

been manhandled. It is also alleged that the doctor on duty misbehaved with the Member of Parliament.

When this matter came to our notice this forenoon, Shri Chattopadhyaya, the Minister of State, himself proceeded to the Hospital to ascertain the facts. On reaching the Hospital, he found that a section of the employees had abstained from attending to their duties and gave him a different version.

We have directed the District Magistrate, Delhi, to hold an inquiry to ascertain all the facts and to furnish a report indicating precisely the persons responsible for the alleged misbehaviour.

I would like to assure the House that Government takes serious notice of such misbehaviour and, on the basis of the report of the District Magistrate, necessary and appropriate action will be initiated.

The police have already registered a criminal case in this connection and investigations are in progress.

I am deeply distressed over it and I sincerely regret this unfortunate incident. I would like to mention in this connection that we propose to look into the working of the Casualty Department of the Hospital with a view to effecting such improvements as will be necessary.

SHRI D. N. TIWARY (Gopalganj) : The doctor who is alleged to have misbehaved should be transferred at once from the Hospital so that he may not influence witnesses there. The man who misbehaved should also be transferred. If you are not going to suspend him, at least, he must be transferred immediately and removed from the scene. (Interruptions)

श्री नरसिंह नारायण पांडे (गोरखपुर) : अध्यक्ष महोदय इस सदन में दो वर्जन आए। सुबह माननीय संसदीय कार्य मंत्री ने एक बात कही कि यदि माननीय सदस्य को पुलिस का प्रोटेक्शन न मिला होता तो आज उनकी जान कहां गई होती इसका कोई भरोसा नहीं था...

संसदीय कार्य तथा नौवहन और परिवहन मंत्री (श्री राजबहादुर) : ये लवज मेरे नहीं थे।

श्री नरसिंह नारायण पांडे : यह बात

माननीय मन्त्री जी ने वही जो रेकार्ड पर है। उसका देख कर तब उसे रेफ्यूट करे।

दूसरी बात मुझे यह कहनी है कि जब यह प्राटमाफेसी केस पूरा हो गया कि डाक्टर ने मिर्मावहेव किया और मैनहैडिल किया तो अभी तक डाक्टर को क्यों नहीं सस्पेंड किया गया? डिस्ट्रिक्ट मैजिस्ट्रेट बाद में एन्क्वायरी करेगे, पहले डाक्टर को सस्पेंड होना चाहिए। यह बड़ा सीरियस मैटर है। इस सदन में माननीय श्री गुजरात बैठे हुए हैं। उनके साथ भी इस तरह का घटना हो चुकी है। यह पत्नी घटना नहीं है। इसके पत्ने भी ऐसी घटनाएं हुआं चका है। अध्यक्ष महोदय आप आज यदि हमारा प्राटेक्शन नहीं करेगे, माननाय प्रधान मन्त्री जो यहा बैठे हुए हैं, वह प्राटेक्शन नहीं करेगा तो कौन रेगा? सबसे जो दुख की बात है वह यह कि माननाय प्रधान मन्त्री जी को गानी दी गई माननीय स्वास्थ्य मन्त्री जी को गानी दी गई (व्यवधान) अध्यक्ष महोदय, मैं आप से निवेदन करूंगा कि माननीय मन्त्री जी या माननीय प्रधान मन्त्री जी उस डाक्टर का सस्पेंड करने के लिए क्या कार्यवाही कर रही है और क्यों नहीं सस्पेंड किया?

**श्री कृष्ण चन्द्र पाण्डे (खलालाबाद)**  
माननाय अध्यक्ष जी, यह मसला इस सदन के मान-सम्मान का रक्षा का है तथा बहुत ही गम्भीर मसला है। जब शीलानी जी ने कहा कि मैं इसकी शिकायत अपने माननीय स्वास्थ्य मन्त्री जी से करूंगा तो डाक्टर ने कहा—जाइये, हम आप को देख लेंगे। जब उन्होंने कहा कि मैं इसकी शिकायत माननीय प्रधान मन्त्री जी से करूंगा तो डाक्टर ने कहा—यहा 700 ससद् सदस्य आते हैं, अब लोग यही धमकी देते हैं।

मान्यवर, अगर वहा हमारे माननीय ससदीय मन्त्री जी मौजूद न होते तो इस सदन के एक माननीय सदस्य आज उठ गये होते। मैं ने यह भी सुना है और देखा है कि वहा पर सरकार को गुमराह करने का इन डाक्टरों ने एक षडयन्त्र सा रखा है। डाक्टर लोगों ने

पहले तो फोर्थ कनाम के कर्मचारियों से हडताल कराई और उसके बाद सरकार को अपनी मुट्ठी में करने के लिये ये डाक्टर लोग धमकी दे कर स्ट्राइक पर चले गये। आज सबाल इस सदन के मान-सम्मान का है, आज एक ससद् सदस्य पीटा जाता है, बल दूसरे लोग भी पीटे जायेंगे। माननीय समद कार्य मन्त्री जी को बतलाना चाहिये था—जब ये वहा पर गये और इनको पहचाना नहीं गया और इन्होंने कहा कि मैं समद कार्य मन्त्री हूँ, ता उन्होंने कहा—जाइये, अभी एक नेता माहब पीटे गये हैं, आप बहुत बड़ नेता बने ह, आपकी भी यही हालत बनेगा जा एम० पी० माहब की हुई है

SHRI RAJ BAHADUR I want to re-  
fute it

**श्री कृष्ण चन्द्र पाण्डे** यह सबाल बड़ा गम्भीर है, ऐसे हास्पिटल को बन्द कर देना चाहिये, जहा इस प्रकार का व्यवहार होता है, जहा समद सदस्यों का मान रक्षा नहीं हो सकता, हमें ऐसे हास्पिटल की जरूरत नहीं आज देश में बहुत से डाक्टर बेकार हैं, गली-गली में घूम रहे हैं, अगर यहा के डाक्टर धमकी दे कर समद सदस्यों के साथ इस प्रकार का व्यवहार करना चाहते हैं (व्यवधान)

**श्री उमा शंकर बीक्षित** अध्यक्ष महोदय पहले जा घटना श्री गुजरात जी के सम्बन्ध में हुई था, उमकी जाच की गई और जाच में जब वह बात निद्व हो गई ता उम डाक्टर के साथ तत्काल कार्यवाही की गई

**अनेक माननीय सदस्य** क्या कार्यवाही की गई?

**श्री नरसिंह नारायण पांडे :** ट्रास्फर कर दिया गया होगा।

**श्री उमा शंकर बीक्षित** जी नहीं। उसको साबिस में बरखास्त कर दिया गया, इसलिये कि वह टेम्पेरी सविम थी और उसके साथ वह कार्यवाही की जा सकती थी और वह बात सिद्ध हो गई थी।

इस मामले में जो दूसरी बात कही गई

[श्री उमा शंकर दीक्षित]

है—हमारे राज्य मन्त्री जी को जो जो बातें कही गई हैं, मैं उनका वर्णन इसमें देना नहीं चाहता। हम यह नहीं चाहते कि हमारी सभ का जो महत्त्व है, उसका जो विवरण है, उसका जो कथन है, उसको डिस्पूट करे। उन्होंने जो कहा है उसका साराश आपके सामने निवेदिन रूप दिया है। वहां जो दूसरी बातें कही गई हैं—कुछ कम या कुछ ज्यादा—हम उसको स्वीकार नहीं कर सकते और न बिना जाच किये दानो तरफ की, अपनी कोई राय इस स्टेज पर, इन स्थिति में देना चाहते हैं, क्योंकि अगर हम पहले ही राय वायम कर ले तो फिर जाच का कोई प्रश्न नहीं उठता। इसलिये इसका अर्थ यह नहीं है कि इसमें जो स्थिति है उसको नहीं मान रहे हैं। लेकिन अगर डिस्ट्रिक्ट मैजिस्ट्रेट की यह राय होगी (व्यवधान) प्राइम—फैमी केस सस्पेन्शन का है ता हम तत्काल सस्पेन्शन का आर्डर देगे—डाक्टर या दूसरे र्मचारियों के सम्बन्ध में।

श्री डी० एन० तिवारी तब तब कम से कम उसका ट्रान्स्फर तो कर दीजिये (व्यवधान)

अध्यक्ष महोदय मंगे आप से प्रार्थना है—जैसा मिनिस्टर साहब ने कहा है, उसका मुनने के बाद, इसको यही पर छोड़िये, दोबाग जरूरत होगा तो फिर देख लेंगे, लेकिन अभी हम को इतना ही मान लेना चाहिये (व्यवधान)

SHRI AMRIT NAHATA (Barnes) The Minister says that an enquiry will be made by a District Magistrate. Before the District Magistrate, there would be one Member of Parliament. He alone was there, and the doctors and other staff members of the Hospital have made out a case.

SHRI UMA SHANKAR DIKSHIT, Sir, on a point of information, he was not alone. He went with a number of other persons. He was not alone. Sir. This is not a correct statement. There was a Police Officer at a later stage, but, when he wanted to enter, there were four or five other people with him.

अध्यक्ष महोदय यह समस्या बड़ी गम्भीर है, इसको अभी छोड़ दीजिए और बाद में इस विचार करके जो आप समझेंगे वह करेंगे लेकिन इसको ज्यादा पेचीदा न बनाइये क्योंकि यह मसला बहुत गम्भीर है। इसी जगह पर इसको छोड़िए, बाद में फिर देखेंगे। (व्यवधान) मैं आप लोगों से निवेदन करता हूँ कि इसको यही छोड़िए।

SHRI C. M. STEPHEN (Muvattupuzha) I want to make a submission, Sir.

SHRI SAMAR GUHA (Lontal) You permitted me, Sir.

MR SPLAKER Now we resume the debate on the Finance Bill. Shri Ram Sekhar Prasad Singh.

SHRI SAMAR GUHA I do not want to complicate the issue.

SHRI KARTIK ORAON (Lohardaga) The doctor should be first suspended and then only the enquiry should be held.

अध्यक्ष महोदय : मैं आपको सलाह दो है कि इसके आगे मत जाइये।

SHRI SAMAR GUHA Please allow me three minutes only. In the morning as the custodian of the honour and privilege of the members of this House, you rightly pointed out that if even elected Members of Parliament are treated this way, what will happen to the common people.

अध्यक्ष महोदय जब रिपोर्ट आयेगी तब उसके बाद माचेंगे।

SHRI SAMAR GUHA I am not happy when the honour of a member of the House is insulted and as it has been stated, *prima facie* he was man-handled. As you have rightly pointed out, I do not want the honour of any individual level—the honour of the Class IV employees is not less than the honour of the Members of Parliament—I consider at an individual level the honour of any individual, between two individuals, is equal. As even in the morning, it has been rightly pointed out by you, the member is the elected representative of the people that means when he is insulted, the honour of the people is insulted. Therefore, I would submit to you

that it is not proper that such an inquiry should be entrusted to a District magistrate. I request you, as I said in the morning, that you yourself constitute an enquiry committee to go into matter and bring out all the facts and submit it to the house.

अध्यक्ष महोदय : स्वामीजी, आपसे भी मैं प्रार्थना करता हूँ कि आप बैठिए ।

श्री स्वामी ब्रह्मानन्दजी (हमीरपुर) : मैं यह कहना चाहता हूँ कि अगर ऐसी हालत रही तो देश में बहुत बड़ी अराजकता फैल जायगी हमारे सिर के नीचे एक एम० पी० मारा जाता है, अधिकारी लोग बदमाशी करते हैं और षडयन्त्र रच रहे हैं। हम कोई निर्णय नहीं कर पाते हैं। एक एम० पी० के निर्णय को आप मैजिस्ट्रेट को देते हैं यह बड़े अफसोस की बात है। मैं आपको एक छोटा सा उदाहरण देना हूँ। यह एक विदेशी घटना है। वहाँ पर एक स्त्री और पुरुष साथ साथ जा रहे थे। एक पुलिस वाले ने देखा और कहा कि स्त्री बड़ी सुन्दर है, कोई बदमाश आदमी उसे अपने साथ लिए जा रहा है। उसने जाकर पुरुष से पूछा कि यह औरत किसकी है। तब पुरुष ने कहा कि मेरी स्त्री है। फिर औरत से पूछा गया क्या यह तुम्हारा पति है तो उसने कहा हाँ मेरा पति है। उसके बाद पुलिस वाले ने कहा कि नहीं, यह तुम्हारा आदमी नहीं है और उसके एक चाटा मारा। फिर उस स्त्री को जबर्दस्ती अपने साथ ले गया। वहाँ के गृह मंत्री ने जो घटना स्थिति को देख रहे थे, उस स्त्री को छड़वाया और उसे छुड़वा कर के दूसरे दिन अपना इस्तीफा दे दिया और कहा कि अधिकारियों में ऐसी बुरी नियत कैसे आ गई। मैं चाहता हूँ कि कोई ताजा दिमाग आकर इस मामले को समझले। तो प्रजातन्त्र की ऐसी परम्परा रही है। मैं कहता हूँ अगर यह बात गहरी है तो दीक्षित जी को भी इस्तीफा दे देना चाहिए।

SHRI R. D. BHANDARE (Bombay Central) : Mr. Speaker, Sir, may I make a submission ?

MR. SPEAKER : Not now. I am not allowing any more discussion on it.

SHRI R. D. BHANDARE : I am not going out of the way. I am not going out of the rules. Since the fact has been that there would be a magisterial inquiry, it means, some *prima facie* case (An hon. Member : alleged) has come to the notice of the Government. In that event, for impartial inquiry the doctor must be suspended. It is a judicial concept. It is a norm. To meet the ends of justice he must be suspended. It is my prayer

SHRI C. M. STEPHEN : Mr. Speaker, Sir, may I seek your indulgence to make a submission on this ?

MR. SPEAKER : May I request you kindly to sit down ?

SHRI C. M. STEPHEN : There is a question of principle involved in this which I want to submit to you and to the House. You may take any decision. But according to me, there is a question of fundamental principle which is involved here.

MR. SPEAKER : We are not taking any decision. We have heard the statement. Afterwards we will see.

SHRI C. M. STEPHEN : No, let me make my submission, because, I feel, a matter of conscience, a matter of principle, is involved in this. There are two aspects of the question.

MR. SPEAKER : Please take your seat. I will give you opportunity later on, not now.

SHRI C. M. STEPHEN : You may kindly hear me because there is a question of principle that is involved here. A Member of Parliament went to the hospital in the assistance of another person. It is an accident that he was his nephew. When he went, he met with a certain experience. He made a complaint to the Government. He comes to the floor of this House and at the Bar of this House and he makes certain statements with all sense of responsibility, as an elected Member of the Sovereign Parliament of India. The question is whether the statement made by him is acceptable as a *prima facie* correct statement or not. Now, what happens is this. He is put in the dock along with some other people. Nothing is being done. It would have been far better for him if he did not make a statement before this Parliament. Because, as things are, he stands completely discharged. The question is whether when a Member of Parliament make a statement with

[Shri C. M. Stephen]

all sense of responsibility you can accept his statement as a *prima facie* correct statement or not. If you accept the position that he is making a *prima facie* statement, then, what is the action to be taken ?

MR. SPEAKER : I really wonder why you are saying this. You are a lawyer. Why are you talking like that ? If you were not a lawyer, I could have understood. Being a lawyer, you know the legal consequences. Contempt does not matter here when investigation is already going on.

AN HON. MEMBER : Two lawyers do not agree.

SHRI C. M. STEPHEN : My point is the investigation has started after the statement was made here. Parliament was seized of the matter.

MR. SPEAKER : It is an important matter. It should not be lost in emotion.

SHRI C. M. STEPHEN : It is a question of breach of privilege of the House.

MR. SPEAKER : I have no notice of privilege. This matter should not be lost in emotion.

SHRI C. M. STEPHEN : I am not talking in emotion ; I am arguing my case.

MR. SPEAKER : You are not arguing before a court.

SHRI C. M. STEPHEN : It is a question of privilege of the House. It is a question of contempt of the House. The Member submitted a statement at 11 O' clock. We are seized of this matter. The investigation started after the statement was made here.

MR. SPEAKER : What are you doing ? Kindly sit down.

SHRI C. M. STEPHEN : Kindly hear me. I started ; let me complete my point. I am only stating one point.

The first point is that now that there is a *prima facie* case, it must be expected that pending inquiry, the man concerned has got to be proceeded against and suspended.

The second point concerns Government and you, Sir. A Member of Parliament, as a Member of Parliament, in exercise of his parliamentary functions to inquire into an allegation, goes to a public institution and he

is assaulted after he has been identified as a Member of Parliament. I submit that this is breach of privilege of a Member of this House and a contempt of this House. You have got to be seized of this matter and proceedings against the person concerned should be started accordingly.

SHRI D. D. DESAI (Kaira) : We are humble servants of the people. The benefit of natural justice should be available to every citizen of India. We cannot be the complainant and also the judge. So, we should have the matter investigated and we should have the full benefit of the investigation report.

MR. SPEAKER : Now, Shri Ramshekhar Prasad Singh. He will take part now in the debate on the Finance Bill.

SHRI KARTIK ORAON : I would like to make one submission. In the morning you told the House that the Member was there in the hospital. But after one minute, he was here. How could he come here ?

Secondly, it is not a question of a Member of Parliament only ; it is not a question of the Doctor only ; but it is a case between a citizen and another citizen. For matters like this, the person should have been behind the bars, because it was an assault, and it was an attempted murder, but we are still thinking what to do. This is very clear.

MR. SPEAKER : May I ask you to sit down ?

SHRI KARTIK ORAON : A parliamentary committee should go into the matter, not a district magistrate.

MR. SPEAKER : Shri Ramsekhar Prasad Singh. I have called him already.

SOME HON. MEMBERS : No, no

श्री शंकर दयाल सिंह (चतरा) : एक छोटी सी बात केवल आपके निवेदन में लाना चाहता हूँ। कल पूरे भारत में और दुनिया में यह अखबार जायेगा 'एम० पी० बीटन अप बाइ हास्पिटल स्टाफ' तो इसकी कौन सी प्रतिक्रिया होगी ? जिन लोगों ने पीटा उनके प्रति इतना छोटा कार्य भी नहीं किया गया कि उनको सस्पेंड किया जाए। ... (बयबचान) सदस्यों के जीवन के लिए, भारतीय नागरिकों

के नाम पर, डेमोक्रेसी के नाम पर अब यह योजना होनी चाहिए कि उनको मस्पेंड होना चाहिए।

श्री कृष्ण चन्द्र पांडे आप के पास फोन आया था विलिंगडन हॉस्पिटल से कि मेलानी जी आप से कुछ बात करना चाहते हैं। आपने फोन पर कहा कि मदन का समय हो गया है, मैं मदन में जा रहा हूँ। उसके बाद आपने देखा कि मेलानी जी यहाँ मौजूद थे। आप तक को गुमराह रगने की काशिश विलिंगडन हॉस्पिटल में की गई। न्याय यह हो रहा है कि कलक्टर इक्वायरी करेगा। (व्यवधान) कलक्टर इक्वायरी क्या करेगा? मैं निवेदन करना चाहता हूँ कि उसको मस्पेंड किया जाए, उसके बाद भी कोई कार्यवाही आगे की जाए। यहाँ आपसे प्रार्थना है।

अध्यक्ष महोदय आप बैठिये। जो भी बाने है आपने वर ली और इसके बाद सभी जो ने अपना स्टेटमेंट दे दिया। उसके बाद इस पोजीशन को दोबारा देख कर सारी जांच करके जो भी होगा उसके मुताबिक किया जाय, अब इसमें आगे बात नहीं जानी चाहिए।

SHRI VASANT SAGHE (Akola): In the

interest of all and so that justice may be done even to the persons concerned, it is an elementary principle of natural justice as well as of law, as you are well aware, that when there is a *prima facie* case against a person, he should not be at the post where he would be able to influence the judicial process. Therefore, it would, I repeat, be in the interest of all if the Minister agrees to have the guilty person, against whom there is a *prima facie* case, suspended pending inquiry.

Another thing the inquiry should be a judicial one. In circumstances where the honour of the Members of Parliament, in fact, the entire Parliament, is involved—otherwise, tomorrow as my hon. friend pointed out, we will be held up to ridicule before the whole country, the entire House, as it were, would be held up to ridicule—if we want to safeguard it, let us have a judicial inquiry and not a ministerial inquiry.

MR SPEAKER Order, order. I have already called the next speaker on the Finance Bill. It is only a few minutes left to 6 P.M. I therefore adjourn the House to meet again at 11 A.M. tomorrow.

17 57 hrs.

*The Lok Sabha then adjourn'd till Eleven of the Clock on Wednesday, May 17, 1921*  
*Vaisakha 27, 1894 (Saka)*